

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF LAXMI OIL AND VANASPATI PRIVATE LIMITED

| RELEVANT PARTICULARS | | |
|----------------------|---|--|
| 1. | Name of corporate debtor | LAXMI OIL AND VANASPATI PRIVATE LIMITED |
| 2. | Date of incorporation of corporate debtor | 23/04/2003 |
| 3. | Authority under which corporate debtor is incorporated / registered | ROC Kanpur |
| 4. | Corporate Identity No. / Limited Liability Identification No. of corporate debtor | U15141UP2003PTC027424 |
| 5. | Address of the registered office and principal office (if any) of corporate debtor | 704, Kan Chamber 7th Floor, 14/113, Civil Lines, Kanpur, Uttar Pradesh, India, 208002 |
| 6. | Insolvency commencement date in respect of corporate debtor | 12.12.2025 (Copy of the order received on 16.12.2025) |
| 7. | Estimated date of closure of insolvency resolution process | 10.06.2026 |
| 8. | Name and registration number of the insolvency professional acting as interim resolution professional | Mr. Rohit Sehgal IBBI / IPA-001 / IP-P00528 / 2017-18 / 10953 |
| 9. | Address and e-mail of the interim resolution professional, as registered with the Board | A -604, Sujjan Vihar, Sector - 43, Gurgaon 12202 Email- iamrs101@gmail.com |
| 10. | Address and e-mail to be used for correspondence with the interim resolution professional | H. No. 581, Top Floor, Sector-27, Gurgaon, 122008 Email- laxmi.oil@truproinsolvency.com |
| 11. | Last date for submission of claims | 30.12.2025 |
| 12. | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional | Not Applicable |
| 13. | Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) | Not Applicable |
| 14. | (a) Relevant Forms and (b) Details of authorized representatives are available at: | Weblink: https://ibbi.gov.in/en/home/downloads Not applicable |

Notice is hereby given that the National Company Law Tribunal, Allahabad bench, Prayagraj has ordered the commencement of a corporate insolvency resolution process of the Laxmi Oil and Vanaspati Private Limited on **12.12.2025** (Copy of order received on 16.12.2025).

The creditors of the Laxmi Oil and Vanaspati Private Limited are hereby called upon to submit their claims with proof on or before **30.12.2025** to the interim resolution professional at the address mentioned against entry No. 10. the financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.



Submission of false or misleading proofs of claim shall attract penalties.

Date: 17.12.2025
Place: Gurgaon



Sd/-

Rohit Sehgal,
Interim resolution professional,
Regd. no.: IBBI / IPA-001 / IP-P00528 / 2017-18 / 10953
Communication Email ID: laxmi.oil@truproinsolvency.com
Regd. Add: A -604, Sujjan Vihar, Sector - 43, Gurgaon 12202
AFA Valid till 31.12.2025
Regd. Email ID: iamrs101@gmail.com

Enterprise & Technology Architecture Department, Global IT Centre,
Sector 11, CBD Belapur, Navi Mumbai - 400614

REQUEST FOR PROPOSAL

Ref: SBI/GITC/Enterprise And Technology Architecture/2025/2026/1422
Dated: 17.12.2025

Bids are invited by State Bank of India from the eligible bidders for Procurement, Installation, Setup and Maintenance of Enterprise Architecture Tool. For details, please visit 'Procurement News' at <https://sbi.bank.in> and <https://etender.sbi/SBI>

Commencement of download of RFP: From 17.12.2025
Last date and time for Bid submission: 19.01.2026 up to 16:00 Hrs

Place: Navi Mumbai Deputy General Manager
Date: 17.12.2025 E&TA Department

FORM NO. [See Regulation 33(2)]

OFFICE OF THE RECOVERY OFFICER-II
DEBTS RECOVERY TRIBUNAL DELHI (DRT 1)

4th Floor, Jeevan Tara Building, Parliament Street, New Delhi-110001

NOTICE FOR SETTLING A SALE PROCLAMATION UNDER RULE 53 OF THE SECOND SCHEDULE TO THE INCOME TAX ACT, 1961 READ WITH THE RECOVERY OF DERTS & BANKRUPTCY ACT, 1993.

TRC/457/2024 21-11-2025

UBI (CORPORATION BANK)

Versus

SHIKHA NARANG AND ORS.

To,
(CD1) SHIKHA NARANG D/O VIPIN NARANG.
(CD2) POONAM NARANG W/O VIPIN NARANG. BOTH R/O 16/8, BLOCK - B, KALKAJI, DELHI - 110019

(CD3) M/S ALPINE REALTECH PVT. LTD., THROUGH ITS DIRECTOR/AUTHORISED REPRESENTATIVES, B-1/46, LANE NO. 3, NEW ASHOK NAGAR, DELHI - 110096

Whereas you the SHIKHA NARANG AND ORS. was ordered by the Presiding Officer of DEBTS RECOVERY TRIBUNAL DELHI (DRT 1) who had issued the Recovery Certificate dated 25/10/2022 in to pay to the Applicant Bank(s)/Financial Institution(s) Name of applicant, the sum of Rs. 21,77,707.00 (Rupees Twenty One Lakhs Seventy Seven Thousands Seven Hundred Seven Only) along with pendente lite and future interest @ 10.25% w.e.f. 26/07/2017 till realization and costs of Rs. 24,000.00 and whereas the said has not been paid, the undersigned has ordered the sale of undermentioned immovable/immovable property.

2. You are hereby informed that the 04/02/2026 at 10.30 A.M. has been fixed for drawing up the proclamation of sale and settling the terms thereof. You are requested to bring to the notice of the undersigned any encumbrances, charges, claims or liabilities attached to the said properties or any portion thereof.

Specification of property

PROPERTY BEARING NO. B - 1701, 7TH FLOOR, EKDANT FNG, PLOT NO. HRA-12/B, UPSIIDC HOUSING SECTOR, SURAJPUR SITE-C EXTENSION, PHASE - II, GREATER NOIDA, DISTRICT GB NAGAR, U. P.

Given under my hand and the seal of the Tribunal, on this date 21/11/2025

Sd/-

NIRANJAN SHARMA

RECOVERY OFFICER-II

DEBTS RECOVERY TRIBUNAL DELHI (DRT-1)

FORM NO. 14 [See Regulation 33(2)]

OFFICE OF THE RECOVERY OFFICER-II
DEBTS RECOVERY TRIBUNAL DELHI (DRT 1)

4th Floor, Jeevan Tara Building, Parliament Street, New Delhi-110001

DEMAND NOTICE

NOTICE UNDER SECTIONS 25 TO 28 OF THE RECOVERY OF DEBTS & BANKRUPTCY ACT, 1993 AND RULE 2 OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961.

TRC/2977/2022 13-11-2025

UNION BANK OF INDIA

Versus

RAHUL SWAMI AND ORS.

To,
(CD1) RAHUL SWAMI,
(CD2) SHWETA KUMARI BOTH R/O C-6, 3RD FLOOR, FLAT NO. 8, HINDON VIHAR, SECTOR - 49, NOIDA, UP - 201301

(CD3) M/S NIVAS PROMOTERS PVT. LTD., (THROUGH ITS DIRECTOR/AUTHORIZED REPRESENTATIVE), 191, 2ND FLOOR, POCKET-B, SFS FLAT, SUKHDEV VIHAR, DELHI - 110025

This is to notify that as per the Recovery Certificate issued in pursuance of orders passed by the Presiding Officer, DEBTS RECOVERY TRIBUNAL DELHI (DRT 1) in an amount of Rs 41,82,060.99 along with pendente lite and future interest @ 9% w.e.f. 05/04/2018 till realization and costs of Rs 32,000.00 has become due against you (Jointly and severally/ Fully Limited).

2. You are hereby directed to pay the above sum within 15 days of the receipts of the notice, failing which the recovery shall be made in accordance with the Recovery of Debts Due to Banks and Financial Institutions Act, 1993 and Rules there under.

3. You are hereby ordered to declare on an affidavit the particulars of your assets on or before the next date of hearing.

4. You are hereby ordered to appear before the undersigned on 20.02.2026 at 10:30 a.m. for further proceedings.

5. In addition to the sum aforesaid, you will also be liable to pay:
(a) Such interests as is payable for the period commencing immediately after this notice of the certificate / execution proceedings.

(b) All costs, charges and expenses incurred in respect of the service of this notice and warrants and other processes and all other proceedings taken for recovering the amount due.

Given under my hand and the seal of the Tribunal, on this date: 13/11/2025

Sd/-

NIRANJAN SHARMA

RECOVERY OFFICER-II

DEBTS RECOVERY TRIBUNAL DELHI (DRT-1)

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| 11. | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional | Not Applicable |
| 12. | Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) | Not Applicable |
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Sd/-

Rohit Sehgal,

Interim resolution professional,

Regd. no: IBBI / IPA-001 / IP-P00528 / 2017-18 / 10953

Communication Email ID: laxmi.oil@truproinsolvency.com

Regd. Add: A-604, Sujjan Vihar, Sector - 43, Gurgaon 122009

AFV Valid till 31.12.2025

Date: 17.12.2025 Place: Gurgaon Regd. Email ID: iamrs101@gmail.com



SHIPWAVES ONLINE LIMITED

(This is only an advertisement for information purposes and not a prospectus announcement)

(Formerly known as Shipwaves Online Private Limited)

Our company was originally incorporated as a Private Limited Company under the name and style of "Shipwaves Online Private Limited" in accordance with the Companies Act, 2013 pursuant to a Certificate of Incorporation issued by Registrar of Companies, Bangalore, Karnataka on February 27, 2015 with the corporate identification number (CIN) being U74900KA2015PTC079072. Subsequently, our company was converted into Public Limited Company under the Companies Act, 2013 and the name of our Company was changed to "Shipwaves Online Limited" vide a fresh Certificate of Incorporation consequent upon conversion from Private Company to Public Company dated November 18, 2022, bearing Corporate Identification Number U74900KA2015PLC079072, issued by the Registrar of Companies, Bangalore, Karnataka. For further details of change in name and registered office of our company, please refer to section titled "Our History and Certain Corporate Matters" beginning on page no 143 of the Prospectus.

Registered & Corporate Office: 18-2-16/4(3), 3rd Floor, Mukka Corporate House 1st cross, Attavara, Dakshina Kannada, Mangalore, Karnataka, India, 575001

Contact Person: Mrs. Jessica Juliana Mendonca, Company Secretary & Compliance Officer; Tel No: +91 95381 49978, E-Mail ID: secretariat@shipwaves.com; Website: www.shipwaves.com; CIN: U74900KA2015PLC079072

OUR PROMOTERS: (i) Mr. Kalandan Mohammed Harris, (ii) Mr. Kalandan Mohammed Althaf, (iii) Mr. Kalandan Mohammad Arif, (iv) Mr. Abid Ali, (v) Mrs. Bibi Hajira and (vi) Mr. Mohammed Sahim Harris

THE ISSUE IS BEING MADE IN ACCORDANCE WITH CHAPTER IX OF THE SEBI ICDR REGULATIONS, 2018, AS AMENDED (IPO OF SMALL AND MEDIUM ENTERPRISES) AND THE EQUITY SHARES ARE PROPOSED TO BE LISTED ON SME PLATFORM OF BSE LIMITED ("BSE SME")

BASIS OF ALLOTMENT

INITIAL PUBLIC OFFER OF UP TO 4,69,60,000 EQUITY SHARES OF FACE VALUE OF ₹1/- EACH ("EQUITY SHARES") OF SHIPWAVES ONLINE LIMITED (THE "COMPANY" OR THE "ISSUER") FOR CASH AT A PRICE OF ₹12/- PER EQUITY SHARE, INCLUDING A SHARE PREMIUM OF ₹11/- PER EQUITY SHARE (THE "ISSUE PRICE"), AGGREGATING TO ₹ 5,63,53,20 LAKHS ("THE ISSUE"), OF WHICH 23,50,000 EQUITY SHARES OF FACE VALUE OF ₹1/- EACH FOR CASH AT A PRICE OF ₹12/- PER EQUITY SHARE, AGGREGATING TO ₹ 2,82,00,000 LAKHS WILL BE RESERVED FOR SUBSCRIPTIONS BY THE MARKET MAKER TO THE ISSUE (THE "MARKET MAKER RESERVATION PORTION"), THE ISSUE LESS MARKET MAKER RESERVATION PORTION I.E. ISSUE OF 4,46,10,000 EQUITY SHARES OF FACE VALUE OF ₹1/- EACH FOR CASH AT A PRICE OF ₹12/- PER EQUITY SHARE, AGGREGATING TO ₹ 5,35,33,20 LAKHS IS HEREIN REFERRED TO AS THE "NET ISSUE". THE ISSUE AND THE NET ISSUE WILL CONSTITUTE 33.19% AND 31.53% RESPECTIVELY OF THE POST ISSUE PAID-UP EQUITY SHARE CAPITAL OF THE COMPANY.

THE FACE VALUE OF THE EQUITY SHARE IS ₹1/- EACH AND THE ISSUE PRICE IS ₹12/- EACH I.E., 12 TIMES OF THE FACE VALUE OF THE EQUITY SHARES. THE LOT SIZE IS 10,000 EQUITY SHARES

ISSUE PROGRAMME: ISSUE OPENED ON DECEMBER 16, 2025 AND CLOSED DECEMBER 12, 2025

PROPOSED DATE OF LISTING: WEDNESDAY, DECEMBER 17, 2025

RISKS TO INVESTORS

- Our Company, Directors, Promoters and Group Companies are parties to certain legal proceedings. Any adverse decision in such proceedings may have a material adverse effect on our business, results of operations and financial condition.
- Dependence on Leased Premises for Business Operations.
- We are dependent on and derive a substantial portion of our revenue from a limited number of customers. Cancellation or orders by customers or delay or reduction in their orders could have a material adverse effect on our business, results of operations and financial condition.
- The Company is dependent on a few suppliers for purchases of product/service. The loss of any of these large suppliers may affect our business operations.
- Any adverse development affecting the growth of trade volumes and freight rates may have an adverse effect on our business, results of operations and financial condition.
- Low Revenue Contribution and Growth Challenges in SaaS Segment.
- Our Company had negative cash flow in recent fiscals, details of which are given below. Sustained negative cash flow could adversely impact our business, financial condition and results of operations.
- Our Company has entered into certain related party transactions and may continue to do so in the future.
- We do not verify the contents of the goods transported by us, thereby exposing us to the risks associated with the transportation of goods in violation of applicable regulations.
- There have been some instances of delayed filing of returns and depositing of statutory dues with regulatory authorities.

For further details, please refer chapter titled "Risk Factors" on page 22 of the Prospectus

The Equity Shares offered through Prospectus are proposed to be listed on the SME Platform of BSE Limited ("BSE SME"). Our Company has received in-principal approval letter dated August 11, 2025 from BSE for using its name in this offer document for listing of our shares on the BSE SME. For the purpose of this Issue, the Designated Stock Exchange is the BSE Limited ("BSE"). The trading is proposed to commence on December 17, 2025.

* Subject to receipt of listing and trading approvals from the BSE Limited.

1. Average cost of acquisition of equity shares held by the Promoters:

| Sl. No. | Name of the Promoter | No. of Equity Shares Held | Avg. Cost of Acquisition (In ₹ per Equity Share) |
|---------|--------------------------|---------------------------|--|
| 1 | Kalandan Mohammed Harris | 2,98,50,000 | 1.00 |
| 2 | Kalandan Mohammed Althaf | 99,50,000 | 1.00 |
| 3 | Kalandan Mohammad Arif | 99,50,000 | 1.00 |
| 4 | Abid Ali | 3,97,12,500 | 1.00 |
| 5 | Bibi Hajira | 49,47,500 | 1.00 |
| 6 | Mohammed Sahim Harris | -- | -- |

The average cost of acquisition of Equity Shares by our Promoters has been calculated by taking into account the amount paid by them to acquire, by way of fresh issuance or transfer or gift or bonus issue etc. less the amount received by them for the sale of Equity Shares through transfer, if any and the net cost of acquisition has been divided by total number of shares held as on date of the prospectus.

2. Comparison with other Listed Companies/Industry peers:

Considering the nature and product manufactured by our company, turnover and size of business of our Company, the peer companies mentioned below are not strictly comparable. However, the below mentioned listed company have been taken into consideration as peer comparable listed companies and has been included for broad comparison only.

| Peer Group* | Name of Company | Standalone/Consolidated | CMP (in ₹)** | Face Value (in ₹) | EPS Basic | NAV per Equity Share | P/E Ratio | RONW (%) | Turnover (₹ in Lakhs) |
|-------------|------------------------------------|-------------------------|--------------|-------------------|-----------|----------------------|------------|----------|-----------------------|
| | Tiger Logistics (India) Limited | Standalone | 38.84 | 1.00 | 2.56 | 13.08 | 15.17 | 19.53% | 53,630.50 |
| | Lancer Container Lines Limited | Consolidated | 14.42 | 5.00 | (0.01) | 19.45 | (1,442.00) | -0.07% | 69,913.97 |
| | Timescan Logistics (India) Limited | Standalone | 61.70 | 10.00 | 8.38 | 37.55 | 7.36 | 22.33% | 25,797.44 |
| | Issuer Company | | | | | | | | |
| | Shipwaves Online Limited* | Consolidated | 12.00 | 1.00 | 1.15 | 2.74 | 10.43 | 41.89% | 10,828.41 |

*Considering the nature and size of business of the Company, the peers may not be exactly comparable. Hence a strict comparison is not possible. Hence the above companies have been included for broader comparison.

^Based on full completed financial year ended on March 31, 2025 on Restated basis. *Source for Peer Companies: Annual Reports and stock exchange data (figures as on March 31, 2025)

**CMP as on 21/11/2025 for Peer Group and IPO price for Issuer Company.

***CMP for Timescan Logistics (India) Limited has been considered as on 12/11/2025, due to the unavailability of trading data after 12/11/2025

(For detailed information please refer chapter titled "Basis for Issue Price" beginning on page no. 89 of the Prospectus)

3. Weighted average return on net worth for the last 3 FYs as per the Company's Restated Financial Information

| Sl. No. | Financial Year | Return on Net Worth % | Weight |
|---------|---|-----------------------|---------------|
| 1 | Year ended March 31, 2023 (Standalone) | 24.78% | 1 |
| 2 | Year ended March 31, 2024 (Consolidated) | 39.38% | 2 |
| 3 | Year ended March 31, 2025 (Consolidated) | 41.89% | 3 |
| | Weighted Average | | 38.20% |
| | For the six months period ended on September 30, 2025 (Not annualized) | | 14.49% |

Note:

i. Weighted Average = Aggregate of year-wise weighted Return on Net Worth divided by the aggregate of weights i.e. [(Return on Net Worth x Weight) for each year] / [Total of weights]

ii. Net worth has been computed by aggregating share capital and reserves and surplus as per the audited restated financial information. Revaluation reserve or miscellaneous expenditure (to the extent not written off) is not considered for calculating Reserve & Surplus.

4. Disclosure as per clause (9)(K)(4) of Part A to Schedule VI, as applicable:

(a) **The price per share of our Company based on the primary/ new issue of shares (equity / convertible securities)**
There have been no issuance of Equity Shares or convertible securities, excluding shares issued under ESOP/ESOS and issuance of bonus shares, during the 18 months preceding the date of the Prospectus, where such issuance is equal to or more than 5% of the fully diluted paid-up share capital of the Company (calculated based on the pre-issue capital before such transaction(s)), in a single transaction or multiple transactions combined together over a span of 30 days.

(b) **The price per share of our Company based on the secondary sale / acquisition of shares (equity / convertible securities)**
There have been no secondary sale/ acquisitions of Equity Shares, where the Promoters, members of the promoter group or shareholder(s) having the right to nominate director(s) in the board of directors of the Company are a party to the transaction (excluding gifts of shares), during the 18 months preceding the date of this certificate, where either acquisition or sale is equal to or more than 5% of the fully diluted paid up share capital of the Company (calculated based on the pre-issue capital before such transaction(s) and excluding employee stock options granted but not vested), in a single transaction or multiple transactions combined together over a span of rolling 30 days.

(c) **The price per share of issuer Company based on the Primary or secondary sale / acquisition of shares (equity / convertible securities)**
Since there are no such transactions to report to under (a) and (b) therefore, information based on last 5 primary or secondary transactions (secondary transactions where Promoters / Promoter Group members or shareholder(s) having the right to nominate director(s) in the Board of the issuer Company, are a party to the transaction), not older than 3 years prior to date of prospectus irrespective of the size of transactions, is as below:

Primary Transaction:

| Date of Allotment | No. of Equity Shares | Face Value (in ₹) | Issue Price (in ₹) | Nature/Reason of Allotment | Nature of Consideration | Total Consideration (in ₹) |
|-------------------|----------------------|-------------------|--------------------|----------------------------|-------------------------|----------------------------|
| | | | Nil | | | |

Secondary Transaction:

| Date of Allotment/Transfer | No. of Equity Shares | Face Value (in ₹) | Issue Price/Acquisition Price / Transfer price per Equity Share (in ₹) | Nature of acquisition (Allotment/ Acquired/ transfer) | Nature of Consideration | Percentage of Pre-Issue Equity Share Capital (%) |
|----------------------------|----------------------|-------------------|--|---|-------------------------|--|
| | | | Nil | | | |

(d) Weighted Average Cost of Acquisition and Offer Price

| Type of Transactions | Weighted average cost of acquisition (₹ per Equity Shares) | Offer Price (i.e. ₹ 12/-) |
|--|--|---------------------------|
| Weighted average cost of acquisition of primary / new issue as per paragraph 7(a) above. | - | - |
| Weighted average cost of acquisition for secondary sale / acquisition as per paragraph 7(b) above. | - | - |
| Weighted average cost of acquisition of primary issuances/ secondary transactions as per paragraph 7(c) above. | - | - |

*There were no primary/ new issue of shares (equity/ convertible securities) as mentioned in paragraph 7(a) above, in last 18 months from the date of the Prospectus.

^There were no secondary sales / acquisition of shares of shares (equity/ convertible securities) as mentioned in paragraph 7(b) above, in last 18 months from the date of the Prospectus.

^^There were no primary/secondary sales/acquisition of shares of shares (equity/convertible securities) as mentioned in paragraph 7(c) above, in last 3 years from the date of the Prospectus.

SUBSCRIPTION DETAILS

The Issue was subscribed to an extent of 3.51 times i.e., Gross Subscription of Rs. 1,98,02,40,012/- for 16,50,40,000 equity shares were based on the bid file received from BSE on the closing day after closure of the Issue received as against Rs. 56,35,20,000/- for 4,69,60,000 equity shares. (including subscription by Market Makers to the Issue). The Issue was subscribed to an extent of 1.62 times (after technical rejection and bids not banked). i.e. Net Subscription of Rs. 91,22,40,000/- for 7,60,20,000 equity shares after eliminating technically rejected and bid not banked applications.

Summary of the Valid Applications Received:

| Sr. No | Category | Gross Application | | Less: Rejections | | Valid | | Allotment | |
|--------|---|--------------------|-------------------|--------------------|------------------|--------------------|-------------------|--------------------|-------------------|
| | | No. of Application | Equity Share | No. of Application | Equity Share | No. of Application | Equity Share | No. of Application | Equity Share |
| 1 | Individual Applicants | 3,303 | 66,060,000 | 29 | 580,000 | 3,274 | 65,480,000 | 1,983 | 39,660,000 |
| 2 | Non-Individual Applicants (Non Institutional Applicants and QIBs) | 218 | 8,800,000 | 18 | 610,000 | 200 | 8,190,000 | 165 | 4,950,000 |
| 3 | Market Maker | 1 | 2,350,000 | - | - | 1 | 2,350,000 | 1 | 2,350,000 |
| | Total | 3,522 | 77,210,000 | 47 | 1,190,000 | 3,475 | 76,020,000 | 2,149 | 46,960,000 |

Allotment: The Basis of Allotment was finalized in consultation with the Designated Stock Exchange - BSE on December 15, 2025

A. Allotment to Market Maker (After Technical & Multiple Rejections and Withdrawal): The Basis of Allotment to the Market Maker, at the issue price of ₹ 12/- per Equity Share, was finalized in consultation with BSE. The category was subscribed by 1.00 time. The total number of shares allotted in this category is 23,50,000 Equity shares.

| Sr. No | No. of Shares applied for (Category wise) | Number of applications received | % to total | Total No. of Shares applied | % to total | Allocation per Applicant | | Ratio of allottees to applicants | Number of successful applicants (after rounding) | Total No. of shares allocated/allotted |
|--------|---|---------------------------------|---------------|-----------------------------|---------------|--------------------------|--------------------|----------------------------------|--|--|
| | | | | | | Before rounding off | After rounding off | | | |
| 1 | 2,350,000 | 1 | 100.00 | 2,350,000 | 100.00 | 1.00 | 2,350,000 | FIRM | 1 | 2,350,000 |
| | GRAND TOTAL | 1 | 100.00 | 2,350,000 | 100.00 | | | | 1 | 2,350,000 |

B. Allotment to Individual Investors

